

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-244-2020**

Margao Wholesale Fish Market Association
& Ors. ... Petitioners
Versus
South Goa Planning & Development
Authority & Ors. ... Respondents

Mr. D. Lawande and Mr. P. Dangui, Advocates for the Petitioners.
Mr. A. D. Bhobe, Advocate for Respondent No.1.

**Coram:- M. S. SONAK &
SMT. M. S. JAWALKAR, JJ.**

Date:- 6th October, 2020

P.C.

Heard Mr. D. Lawande, learned counsel for the Petitioners
and Mr. A. D. Bhobe, learned counsel for Respondent No.1.

2. The challenge in this petition is to the increase of fees for entry of vehicles in the SGPDA wholesale market. The complaint is that the fees have been increased from Rs.100/- for one time entry to Rs.500/- for every hour, during which any vehicle is parked at the market.

3. Mr. Lawande points out that a representation was made by the Petitioners on 16/07/2020 and even the reminders were sent to the

SGPDA for consideration of the same. However, he points out that the representation is not being considered by the SGPDA and therefore, the Petitioners, are constrained to institute this petition to question this increase in fees.

4. According to us, it would be appropriate if the SGPDA in the first instance, considers the representation made by the Petitioners and disposes of the same one way or the other.

5. Mr. A. D. Bhohe, learned counsel for the SGPDA states that such representation will be considered and disposed of in accordance with law and on its own merits within two months from today.

6. According to us, the SGPDA should endeavour to dispose of such representation as early as possible and in any case within a period of two months from today. The SGPDA should immediately communicate its decision to the Petitioners, so that if the decision is adverse, the Petitioners get an opportunity to challenge the same in accordance with law. Liberty is granted accordingly.

7. Therefore, we direct the SGPDA to dispose of the Petitioners' representation dated 16/07/2020 as expeditiously as possible and in any case within two months from today.

8. The petition is disposed of in the aforesaid terms. There shall be no order as to costs.

9. All concerned to act on the basis of the authenticated copy of this order.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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